

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/02/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15144DL2015PTC277037
5.	Address of the registered office and principal office (if any) of corporate debtor	DESK NO 19 65-A, U G FLOOR Plot No. 65, Gali No. - 4, Kundan Nagar Laxmi Nagar, New Delhi, New Delhi, New Delhi, Delhi, India, 110092
6.	Insolvency commencement date in respect of corporate debtor	02.09.2025
7.	Estimated date of closure of insolvency resolution process	01.03.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. SHAILENDRA SINGH Regd. No. IBBI/IPA-002/IP-N00471/2017-18/11372
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1112, 11th Floor, Ansal Bhawan, 16 K.G. Marg, Connaught Place, New Dehi-110001 Email: shailendralaw@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1112, 11th Floor, Ansal Bhawan, 16 K.G. Marg, Connaught Place, New Dehi-110001 Email: cirp.veorpl@gmail.com
11.	Last date for submission of claims	16.09.2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) NA

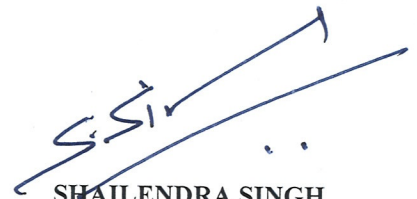
Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench- IV, has ordered the commencement of a corporate insolvency resolution process of the VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED on **02.09.2025**.

The creditors of VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 16.09.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



SHAILENDRA SINGH
INTERIM RESOLUTION PROFESSIONAL
(In CIRP of VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED)
[Regd. No. IBBI/IPA-002/IP-N00471/2017-18/11372]
(AFA valid till 31.12.2025)
Registered Office: 1112, 11th Floor, Ansal Bhawan, 16 K.G.Marg,
Connaught Place, New Delhi-110001 (IN)

DATE: 06.09.2025
PLACE: NEW DELHI

SHAILENDRA SINGH
INTERIM RESOLUTION PROFESSIONAL
IP Regn. No.:
IBBI/IPA-002/IP-N00471/2017-2018/11372

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	23/02/2015
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15144DL2015PC277037
5. Address of the registered office and principal office (if any) of corporate debtor	DESK NO 19 65A, U G FLOOR Plot No. 65, Gali No. - 4, Kundan Nagar Laxmi Nagar, New Delhi, New Delhi, New Delhi, Delhi, India, 110092, 02.09.2025
6. Insolvency commencement date in respect of corporate debtor	01.03.2026
7. Estimated date of closure of insolvency resolution process	01.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. SHALENDRA SINGH Regd. No. IBI/IFA/002/IP/NO0471/2017-18/11372
9. Address and e-mail of the interim resolution professional, as registered with the Board	1112, 11th Floor, Ansal Bhawan, 16 K.G. Marg, Connaught Place, New Delhi-110001. Email: shalendrasingh@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1112, 11th Floor, Ansal Bhawan, 16 K.G. Marg, Connaught Place, New Delhi-110001. Email: csa_vocpl@gmail.com
11. Last date for submission of claims	16.09.2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench- IV, has ordered the commencement of a corporate insolvency resolution process of the **VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED** on 02.09.2025.

The creditors of **VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **16.09.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof, in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

SHALENDRA SINGH
INTERIM RESOLUTION PROFESSIONAL
(In CIRP of VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED)
(Regd. No. IBI/IFA/002/IP/NO0471/2017-18/11372)
(AFA valid till 31.12.2025)
Registered Office: 1112, 11th Floor, Ansal Bhawan, 16 K.G. Marg, Connaught Place, New Delhi-110001, (IN)

GOURMET GATEWAY INDIA LIMITED
(Formerly known as Intellivite Capital Ventures Limited)
Registered Office: Village Dabodha, Khasra No 4/18,22,23,24,5/11,6/2,3,4, Tehsil Farukhnagar, Gurugram, Haryana, 122506
CIN: L27200HR1982PLC124641
Phone: +91-8750131314; E-mail: amfinecompliance@gmail.com
Website: www.gourmetgateway.co.in

Corrigendum to the Postal Ballot Notice circulated to the shareholders dated 19th August, 2025

This corrigendum is issued in reference to Postal Ballot Notice dated 19th August, 2025 circulated to the shareholders of the Company, at Item No. 1, the resolution pertaining to the regularization of appointment of Mr. Sudhanshu Singh (DIN: 08167554) as a Non-Executive Independent Director was, by inadvertent error, stated to be passed as an Ordinary Resolution. The members are requested to kindly note that the said resolution is required to be passed as a Special Resolution, in compliance with the provisions of the Companies Act, 2013, read with the applicable rules and regulations.

Accordingly, the text of the resolution at Item No. 1 of the Postal Ballot Notice dated 19th August, 2025 shall be read as a Special Resolution instead of an Ordinary Resolution.

All other contents of the said Postal Ballot Notice remain unchanged.

This corrigendum shall form an integral part of the Postal Ballot Notice dated 19th August, 2025 and shall be read in conjunction therewith.

By the order of
For Gourmet Gateway India Limited
(Formerly known as Intellivite Capital Ventures Limited)
Sd/-
Narender Kumar Sharma
Company Secretary & Compliance Officer

Place: Gurugram
Date: 05.09.2025

ZEL JEWELLERS LIMITED
CIN: L17489DL1994PLC058832
Registered Office: E-5, South Extension, Part II, New Delhi-110049
PHONES: (91)-11-26252416,
EMAIL: zeljewellers@yahoo.co.in Website: www.zeljewellers.in

NOTICE

1. The voting rights of Members shall be in proportion to the equity shares held by them in the paid up equity capital of the Company as on Monday, 22nd September, 2025 (cut-off date). Any person, who is a member of the Company as on cut-off date is eligible to cast vote as on resolutions set forth in the Notice of AGM using remote e-voting, or voting at the AGM through e-voting system.

2. Members who have not already cast their vote by remote e-voting shall be able to exercise their right to vote at the AGM. The members who have cast their vote by remote e-voting prior to AGM may attend the AGM but shall not be entitled to cast their vote again at the AGM.

3. The Company has appointed Mr. Deepak Gupta (C.P. No. 4629), Partner of DR Associates, Company Secretaries as the Scrutinizer to scrutinize the e-voting and remote e-voting process in a fair and transparent manner.

For detailed instructions pertaining to attending AGM through VCI/OVAM, remote e-voting and e-voting during the AGM, members may please refer to the notice of the AGM. The manner of remote e-voting and e-voting during the AGM by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the notice of the AGM available on the Company's website at https://suntchnrfa.com/?page_id=4233, website of the Stock Exchange, i.e., NSE Limited at www.nseindia.com and on the website of NSDL (agency for providing the Remote e-Voting facility) i.e. www.evoting.nsdl.com. In case any query or grievance pertaining to e-voting procedure, members may refer the Frequently Asked Questions (FAQ) for members available at the download section of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or send a request atelevoting@nsdl.com or contact Ms.Pallavi/Mhate-Senior Manager, National Securities Depository Limited, Trade Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, at the designated email id - evoting@nsdl.com or enquiry@nsdl.com or at telephone nos. - +91 22 49994545, +91 22 24994890, who will also address the grievances connected with the voting by electronic means.

By order of the Board
For Zel Jewellers Limited
Sd/-
Shilpi Chopra
(Company Secretary & Compliance Officer)

Place : New delhi
Date : 06.09.2025

Before The Central Government, Regional Director, Northern Region, New Delhi

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(A) of the Companies (Incorporation) Rules, 2014 AND

In the matter of **PS INTELEGENTIA ANALYTICS PRIVATE LIMITED** Having its registered office at 5A Pocket C SFS Mayur Vihar Phase III New Delhi-110096, India

PETITIONER

Notice is hereby given to the general public that the company proposes to make application to the Central Government/Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 26.08.2025 to enable the Company to change its Registered Office from "NCT OF DELHI" TO "THE STATE OF UTTAR PRADESH".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her interest and grounds of objection to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Parvayaran Shawan, CGO complex New Delhi-110003 within fourteen days from the date of publication of this notice with the copy of the applicant company at its registered office at the address mentioned below:

5A Pocket C SFS Mayur Vihar Phase III New Delhi-110096, India

For and on behalf of PS INTELEGENTIA ANALYTICS PRIVATE LIMITED
Sd/-
PERREY DONALD CHATURVEDI
Director
Date: 06.09.2025 (DIN: 02519295)
ADD: H.No.- 27, Block J
Gautam Buddha Nagar, Sector-11
Noida, Uttar Pradesh 201031, India

For and on behalf of the Applicant
VS Apparels Private Limited
Sd/-
Mr. Sanjay Kumar
Director
Date: September 6, 2025
Place: Delhi (DIN: 02968125)

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench- IV, has ordered the commencement of a corporate insolvency resolution process of the **VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED** on 02.09.2025.

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Submission of false or misleading proofs of claim shall attract penalties.

SHALENDRA SINGH
INTERIM RESOLUTION PROFESSIONAL
(In CIRP of VANYA EDIBLE OILS & REFINERIES PRIVATE LIMITED)
(Regd. No. IBI/IFA/002/IP/NO0471/2017-18/11372)
(AFA valid till 31.12.2025)
Registered Office: 1112, 11th Floor, Ansal Bhawan, 16 K.G. Marg, Connaught Place, New Delhi-110001, (IN)

YES BANK
Registered and Corporate Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai - 400055 India.
Website: www.yesbank.in
Email: communications@yesbank.in; CIN: L65190MH2003PLC143249

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

The undersigned being the Authorized Officer of YES Bank Ltd. under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(1) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the respective borrowers mentioned hereunder to repay the amounts mentioned in the respective notices U/s.13(2) of the said Act within a period of 60 days. The respective borrowers having failed to repay the said amounts, notice is hereby given to the borrowers and public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 9 of the said Rules. The respective borrowers in particular and public in general are hereby cautioned not to deal with the said properties and any dealing with these properties will be subject to the charge of the YES Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

Name of Borrower	Description of the mortgaged property	Date of Notice U/s.13(2)	Notice Amount (Rs.)
(1) M/s Guru Kripa Logistics Through its proprietor, Mr. Sandeep Choudhary ("Borrower")	MIG Flat No. IR-18M97, on Ground Floor without roof rights, situated in the colony known as Rajendra Nagar, at Sector-11, THA, Tehsil & Dist. Ghaziabad, UP Bounded As: East House No.99	15-Jan, 2025	Rs. 24,19,185.71/- (Rupees Twenty-Four Lakh Nineteen Thousand One Hundred and Eighty-Five Only)
(2) Mr. Sandeep Choudhary ("Co-Borrower") S/o Mr. Satya Veer Choudhary & (3) Mr. Satya Veer Choudhary ("Co-Borrower & Mortgagor") S/o Mr. Bhagwant Choudhary	West: Sadak 21 F/Wide North: Plot No.100 South: Sadak 24 F/Wide Mortgagor Mr. Satya Veer Choudhary	Date of Possession 01.09.2025	as on 13.01.2025

Please note that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Date: 07.09.2025, Sd/- (Authorized Officer)
Place: Ghaziabad (UP) YES BANK LIMITED

MISHKA EXIM LIMITED
CIN: L51909DL2014PLC270810
Registered Office: F-14, First Floor, Cross River Mall, CBD Ground, Shahdara, Delhi-110032, PH NO- 9818110804, Email: mishkaexim@gmail.com

NOTICE OF 11th ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE DATES

Notice is hereby given that the 11th Annual General Meeting (AGM) of the Company will be held on Tuesday the 30th day of September, 2025 at 10:00 A.M. at Le Chef, 3rd Floor, Cross River Mall, CBD Ground Shahdara, Delhi- 110032 to transact the business as set out in the Notice. The Notice of AGM, Annual Report, Attendance Slip and Proxy form has been sent in electronic mode to members who's E-Mail Ids registered with the Company or the Depository's Participants unless the Members have registered their request for a hard copy of the same. Physical letter providing a weblink of the Integrated Annual Report for the FY 2024-25 have been sent to those members who have not registered their E-Mail Ids with the Company or Depository's Participants. The copy of the Annual Report is also being placed on the website of the Company i.e. mishkaexim.com.

Notice is given pursuant to section 91 of the Companies Act, 2013 and read with the clause 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Register of Members and Share Transfer Books of the Company will remain closed from 24th September 2025 to 30th September, 2025 (both days inclusive).

The Company pleased to provide its members, the facility to cast their vote by electronic means (e-Voting) on all the resolution set forth in the Notice of the 11th AGM. The details pursuant to the provisions of the Act and the said rules are given here under:

- Date of Completion of dispatch of Notice on Saturday, 6th day of September, 2025.
- The voting period begins on 27th September 2025 from 09:00 a.m. and ends on 29th September 2025 at 05:00 p.m. During this period shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date (record date) i.e. 23rd September 2025 may cast their vote electronically.

In case any member has any queries or issues regarding e-Voting, please contact helpdesk.evoting@cdsindia.com. For any difficulties, kindly contact the secretarial Department by letter or through email: mishkaexim@gmail.com.

For Mishka Exim Limited
Sd/-
Rajneesh Gupta
Managing Director

Date: 06.09.2025
Place: Delhi

BASANT INDIA LIMITED
(RBI Approved Gold Loan Company-COR 14.000859)
CIN: L51909DL1985PLC021396

NOTICE OF FORTIETH ANNUAL GENERAL MEETING

NOTICE is hereby given that the Fortieth Annual General Meeting of Basant India Limited will be held on Monday, 29th day of September 2025 at 04.00 PM at 912, Indira Prakash Building, 21 Barakhamba Road, New Delhi 110001, to transact the following businesses:

ORDINARY BUSINESS:

ITEM NO. 1 – ADOPTION OF FINANCIAL STATEMENTS

To receive, consider and adopt the audited financial statements of the Company for the financial year ended on 31st March 2025, including audited Balance Sheet as at 31st March, 2025, Cash Flow Statement and the Profit & Loss Account for the year ended on that date, together with the report of the Directors and Auditors thereon.

ITEM NO. 2 – APPOINTMENT OF DIRECTOR

To appoint a director in place of Mr. Bijoy Bhushan Paul (DIN: 00445364) who retires by rotation and being eligible to offer himself for re-appointment.

SPECIAL BUSINESS:

3. APPOINTMENT OF SECRETARIAL AUDITOR

To approve the appointment of M/s. Ankit Umesh Gupta & Associates (Firm Registration Number – S2023DE90300) as the Secretarial Auditors for the Company and in this regard, to consider and if thought, to pass the following Resolution as an Ordinary Resolution:

"RESOLVED THAT pursuant to the provisions of Section 204 and other applicable provisions, if any, of the Companies Act, 2013 read with applicable rules made thereunder (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), and such other approvals as may be necessary, Resolution 24(A)(1) (1A) of the SEBI (LOD) Regulations, 2015 read with Circular No. SEBI/HO/CFD/CFO-P02/CIR/P/2024/185 dated December 31, 2024, recommendation of the Audit Committee and Board of Directors of the Company, consent of the shareholders be and is hereby accorded for appointment of M/s. Ankit Umesh Gupta & Associate, Peer Reviewed Practising Company Secretaries, (Firm Registration No. S2023DE903000), as the Secretarial Auditors of the Company, for a period of 5 consecutive financial years commencing from FY 2025-2026 till FY 2029-2030, for conducting the Secretarial Audit of Company.

RESOLVED FURTHER THAT the Board of Directors of the Company be and are hereby authorized to fix the annual remuneration plus applicable taxes and out-of-pocket expenses payable to them during their tenure as the Secretarial Auditors of the Company, as determined by the Audit Committee in consultation with the said Secretarial Auditors.

RESOLVED FURTHER THAT the Board of Directors be and are hereby authorized to take such steps and do all such acts, deeds, matters, and things as may be considered necessary, proper, and expedient to give effect to this Resolution.

For Basant India Limited
Sd/-
SUSHIL AGGARWAL
(Managing Director)
DIN: 00144736

Dated: 05.09.2025
Place: Delhi

Add: House no. 2, Flag Staff Road, Near CM House, Civil Lines, North Delhi, Delhi-110054

NEW SWAN MULTITECH LIMITED
CIN: U34100DL2014PLC265736
Address: Shop No. 310, 3rd floor, Vardhaman Crown Mall, Plot No. 2, Sector-19, District Court Complex Dwarka, South West Delhi, New Delhi-110075, India
E-mail: ac-nsml@newswan.in; Website: www.swanagro.in
Tel No: +91-161-4346000

NOTICE OF 11th ANNUAL GENERAL MEETING

NOTICE is hereby given that the 11th Annual General Meeting of New Swan Multitech Limited (the Company) will be held on Tuesday 30th day of September, 2025 at 03:00 P.M. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business, as set out in the Notice of the Annual General Meeting.

The dispatch of Annual Report of the Company for the financial year 2024-25 along with the AGM Notice and E-voting procedure to the Members was completed.

The Annual Report has been sent electronically to those members, whose email addresses were available with the Company's Registrar and Transfer Agent, Big Share Services Pvt Ltd.

The Members holding shares in physical mode are requested to notify the change in their address, if any, at the earliest to the Registrar & Transfer Agent/Company. However members, holding share in electronic mode may notify the change in their address, if any, to their respective Depository Participants.

In case you wish to support your Company's concern to prevent global environment degradation, you are requested to please register your E-mail ID with your DP, if you hold the Company's shares in electronic form, under intimation to the Registrar & Transfer Agent through your registered E-mail ID. However, if you hold the shares in physical form then you may register your email ID with Registrar & Transfer Agent of the company by sending a letter under your registered signature at the below mentioned address:

Big Share Services Pvt.Ltd.
S6-2, 6th Floor, Pinnacle Business Park,
Next to Ahura Centre, Mahakali Caves Road,
Andheri (East) Mumbai - 400093 MH, India.
E-mail: info@bigshareonline.com

Notice is also hereby given, pursuant to Section 91 of the Companies Act, 2013 (the 'Act') read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the Register of Members and Share Transfer Books of the Company will remain closed from Thursday, 25th September, 2025 to Tuesday, 30th September, 2025 (both days inclusive) for the purpose of ensuing Annual General Meeting.

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all resolutions set out in the Notice of the Annual General Meeting. Additionally, the Company is providing the facility of voting through e-voting system during the Annual General Meeting ("e-voting"). Detailed procedure for remote e-voting is provided in the Notice of the Annual General Meeting which is available on the Company's website www.swanagro.in and website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

Members holding shares either in physical form or in dematerialized form, as on the Cut-Off Date i.e. Tuesday, 23rd September, 2025 (eligible Members), can exercise their right to vote by using the remote e-voting and e-voting facility for all of the business specified in the Notice convening the AGM of the Company.

The remote e-voting will commence on Saturday, 27th September, 2025 at 09:00 A.M. (IST)

The remote e-voting will end on Monday, 29th September, 2025 at 5:00 P.M. (IST);

For NEW SWAN MULTITECH LIMITED
Sd/-
Tanveer Kaur
Company secretary

Place : New Delhi
Date : 06.09.2025

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorized to Register) Rules, 2014

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, that "M/S SHRIHATH INDUSTRIES", a partnership firm may be registered under Part-I of Chapter XXI of the Companies Act, 2013, as a Company limited by shares.

2. The principal objects of the company are as follows:
"The partnership firm is carrying on Business of Dill Mill and related activities, such as milling grains and into parts, cleaning, dusting and crushing pulses and manufacturing, grading and cleaning of items necessary for the activity, warehousing providing marketing and financing facilities to producers and buyers/processors/exporters/consumers, constructing and providing infrastructure facilities for drying, cleaning and grading of agricultural commodities, testing facilities of agricultural produce in the form of a small laboratory, integration of processors with producers agriculture marketing information kiosk, weighing facility to the farmers in the form of weigh bridge and trading in all kinds of Mandi items and also any other business that to agreed between all the partners from time to time and is to be carried on at Natallaganj and shall be carried on at such other place or places as the partners may from time to time agreed upon. Further, the partners shall be at liberty to carry on or to do or undertake any other line of business as may be decided and agreed to in between themselves from time to time."

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Survey No. 47/112, 48, 50, 51/21/16, Gram Senthia, Neelkanth Road, Narullaganj, Distt. Sehore (Madhya Pradesh) 488331.

4. Notice is hereby given that any person objection to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days (21) from the date of publication of this notice, with a copy to the company at its registered office.

Names of Applicants:

Date	1. Mr. Ghanshyam Das Agrawal	2. Mr. Achal Kumar Mangal
2nd September, 2025	3. Mrs. Asha Rawat	4. Mr. Mohit Khandelwal
		5. Mrs. Madhubala Agrawal
		6. Mrs. Gurjan Khandelwal
		7. Mrs. Heena Agrawal

TARINI ENTERPRISES LIMITED
CIN: L51101DL2006PLC14897
Regd Office: 3/14A, 1st Floor, Vijaynagar Double Storey, Delhi-110009
Website: www.tarinienterprises.in, E Mail: tarinienterprisespvtd@gmail.com,
info@tarinienterprises.in
Ph.011-61382621

NOTICE OF 19th ANNUAL GENERAL MEETING, E-VOTING INFORMATION, BOOK CLOSURE, RECORD DATE

In compliance with applicable provisions of the Companies Act, 2013 ('Act') and rules made thereunder, Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 NOTICE is hereby given that the Nineteenth (19th) Annual General Meeting ('AGM') of the Members of Tarini Enterprises Limited ('Company') will be held on Tuesday 30th September, 2025 at 1.00 P.M. (IST), to transact the business as set out in the AGM Notice.

In compliance with the Circulars, AGM Notice along with the Annual Report for FY 2024-25 ('Annual Report') has been sent only through electronic mode to those Members whose email ids are registered with the Company/Registrar and Transfer Agent ('RTA')/Depository Participant ('DP'). The emailing of AGM Notice to all members has been completed on 06th of September, 2025. The aforesaid documents are also available on the Company's website at www.tarinienterprises.in of the Stock Exchange i.e. at www.nse.in, and on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com.

Manner of registering / updating email address, mobile number and bank account mandate

Members whose email ids are already registered with the Company/RTA/DP, may follow the instructions for remote e-Voting as provided in the AGM Notice. Members who have not registered their email ids, are requested to register the same for receiving all communications including Annual Report, Notices etc. from the Company electronically as per process mentioned below-

- Members holding Equity Shares of the Company in physical mode are requested to provide a duly signed Form ISR-1 along with supporting documents to the Company's Registrar and Share Transfer Agent-Skyline Financial Services Private Limited, either at their office at Skyline Financial Services Private Limited, D-153/A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Tel: 011-40450193-97; or by e-mail at admin@skylinert.com. The said form is available on the website of the Company at www.tarinienterprises.in.
- Members holding Equity Shares of the Company in dematerialized form are requested to register / update their email address, mobile number and bank account details with their relevant depositories through their depository participants.

Instructions for remote e-Voting

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), Members will be provided with the facility to cast their vote electronically, through the remote e-Voting facility (before the AGM) on all the resolutions set forth in AGM Notice. The facility of casting votes will be provided by NSDL. The Members who have cast their vote by remote e-Voting prior to the AGM may also attend/participate in the AGM but shall not be eligible to vote at the AGM. All the Members are informed that:

- The voting rights of member(s) shall be in proportion to their shares in the paid up equity share capital of the Company as on the cut-off date i.e. Tuesday 23rd, September, 2025. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, Tuesday 23rd, September, 2025 only shall be entitled to vote through remote e-Voting.
- Any person who acquires shares of the Company and becomes member of the Company after sending the notice of the AGM and holding shares as on cut-off date i.e. Tuesday 23rd, September, 2025, may obtain the User ID and password by sending an email to evoting@nsdl.co.in or info@skylinert.com by mentioning their Folio No./DP ID and Client ID. However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used for casting the votes.
- The remote e-Voting period commences at 09:00 A.M. (IST) on Saturday, September 27, 2025 and ends at 05:00 P.M. (IST) on Monday, September 29th, 2025. The remote e-Voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
- During this period, Members holding shares either in physical form or in dematerialized form may cast their vote by remote e-Voting before the AGM.
- The Members who have cast their vote by remote e-Voting prior to the AGM may also attend/participate in the AGM, but shall not be eligible to vote again at the AGM.
- Detailed process and manner of remote e-Voting and instructions for attending the AGM is being provided in the AGM Notice and also available on the Company's website at www.tarinienterprises.in on the website of NSDL at www.evoting.nsdl.com.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 224 430 or send a request to NSDL at evoting@nsdl.com who will also address the grievances connected with the voting by electronic means.
- The Board of Directors has appointed Ms. Lovleen Gupta (FCS No. 5287), Practising Company Secretary as 'Scrutinizer' to scrutinize the process of e-voting during the AGM and remote e-voting held before the AGM in a fair and transparent manner.
- The Results shall be declared within two working days of the conclusion of the AGM and the same, along with the consolidated Scrutinizer's Report, shall be placed on the website of the Company at www.tarinienterprises.in, NSDL at www.evoting.nsdl.com and shall be communicated to MSEI at www.bseindia.com.
- The Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, September 24, 2025 to Tuesday, September 30, 2025 (both days inclusive) for the purpose of AGM.

By order of the Board of Directors
for TARINI ENTERPRISES LIMITED
Sd/-
Priyanka Devi
(Company Secretary)

Place: Delhi
Date: 06.09.2025

JINDAL CAPITAL LIMITED
Regd Office: 201, Aggarwal Plaza, Sec-9, Rohini, Delhi-110085
Ph No. 011-45578272; CIN: L65910DL1994PLC059720
E Mail ID: info@jindalcapital.co.in; Website: www.jindalcapital.co.in

NOTICE OF THE 31th AGM AND REMOTE E-VOTING INFORMATION

In continuation to our earlier advertisement published on date 02.09.2025, NOTICE is hereby given that the 31th Annual General Meeting of the Company is scheduled to be held on Tuesday, 30th day of September, 2025 at 11:30 AM (IST) at the Registered Office of the Company situated at 201, Aggarwal Plaza, Sector-9, Rohini, (D.C. Chowk), Delhi-110085 to transact the business as set out in 31th AGM Notice in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder, read with MCA/SEBI Circulars, if applicable.

In compliance with the applicable provisions, this Notice of the AGM along with the Attendance Slip, Proxy Form, Route map of the venue of the Meeting and the Annual Report 2024-25 of the Company are being sent by e-mail to all the members whose e-mail addresses (IDs) are registered with the Company/Depository Participant(s) unless any member has requested for a hard physical copy of the same. For members who have not registered their e-mail addresses, physical copies of the aforesaid documents are being sent by the permitted mode and will also be available on the Company's website i.e. www.jindalcapital.co.in and on websites of the BSE Limited i.e. www.bseindia.com in due course of time.

The Company is providing e-voting facility to its members holding shares as on Tuesday, September 23, 2025 being cut-off date, to exercise their vote at the ensuing AGM. The members may cast their vote by using an electronic voting system from a place other than that of the venue of meeting (e-voting). The Company has engaged NSDL to provide remote e-voting facility. The details pursuant to the provisions of the Companies Act, 2013 and rules thereof are as under:

- E-voting period commences on Friday, 26th September, 2025 at 9:00 A.M. (IST) and ends on Monday, 29th September, 2025 at 5:00 P.M. (IST)
- The voting through electronic means shall not be allowed beyond 05:00 P.M. on 29th September, 2025.
- The businesses set out in the notice of AGM, may be transacted through e-voting or voting at the time of AGM.
- The share transfer book of the Company will remain closed from Wednesday, September 24, 2025 to Tuesday, September 30, 2025 (both days inclusive) for the purpose of the Annual General Meeting.
- The voting right of members shall be in proportion to their shares of the paid up equity share capital of the company as on the cut-off date i.e. Tuesday, September 23, 2025. Any person who becomes a member of the company after the dispatch of notice of AGM and holding shares as on cut-off date i.e. Tuesday, September 23, 2025, may obtain the login ID and Password by sending a request to evoting@nsdl.co.in or [info@jindalcapital.co.in</](mailto:info@jindalcapital.co.in)